

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJKAMAL LOGISTIC PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rajkamal Logistic Private Limited
2.	Date of incorporation of corporate debtor	01-07-2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U63090GJ2002PTC040918
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Plot No 14/15 Bhatpore, GIDC Off. ONGC Plant Hazira Surat Gujarat - 394510
6.	Insolvency commencement date in respect of corporate debtor	07-02-2023 (Copy of the order received on 09-02-2023)
7.	Estimated date of closure of insolvency resolution process	06-08-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Iqbal Singh Gandhi Reg No- IBBI/IPA-001/IP-P-02365/2021-2022/13524
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/302, Rosewood Estate, Near Prerna Tirth Jain Derasar, Satellite, Ahmadabad, Gujarat ,380015 Email - iqbalsingh2659@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Add: 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura,Ahmedabad - 380014 Email - cirp.rajkamal@gmail.com
11.	Last date for submission of claims	23-02-2023 (14 days from the receipt of order i.e. 09-02-2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in www.sunresolution.in cirp.rajkamal@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of Rajkamal Logistic Private Limited on 07-02-2023 (Copy of the order received on 09-02-2023).

The creditors of Rajkamal Logistic Private Limited are hereby called upon to submit their claims with proof on or before 23-02-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10-02-2023
Place: Ahmedabad

Sd/-
Iqbal Singh Gandhi

Reg. No- IBBI/IPA-001/IP-P-02365/2021-2022/13524

